

**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**  
(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

24/06/2022

From  
Indian Bank (Erstwhile Allahabad Bank),  
Stressed Asset Management (SAM) Branch,  
2<sup>nd</sup> Floor, Deshna Chamber, B/H Kadva Patidar Vadi, Usmanpura, Ahmedabad-380014  
Corporate Office-254-260, Awai Shanmugam Salai Pudupet, Gopalapuram, Chennai-600014

To  
The Interim Resolution Professional / Resolution Professional,  
Sri Mukesh Ramjibhai Dayani  
302, Laxmi Enclave-1, Opp. Gajera School, Katargam,  
Surat- 395004 Email: cirp.hitkari@gmail.com

SERIAL NO. *AP/176* /2022

*Dinesh R. Prajapati*  
**DINESH R. PRAJAPATI**  
NOTARY  
GOVT. OF INDIA

**Subject: Submission of claim and proof of claim.**

**24 JUN 2022**

Madam/Sir,  
Indian Bank (Erstwhile Allahabad Bank), hereby submits this claim in respect of the corporate insolvency resolution process of Hitkari Packaging Pvt. Ltd. The details for the same are set out below:

Relevant Particulars		
(1)	(2)	(3)
1.	Name of the financial creditor	Indian Bank (Erstwhile –Allahabad Bank)
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	PAN: AAACI1607G
3.	Address and email address of the financial creditor for correspondence	Indian Bank (Erstwhile Allahabad Bank), Stressed Asset Management (SAM) Branch, 2 <sup>nd</sup> Floor, Deshna Chamber, B/H Kadva PatidarVadi,Usmanpura,Ahmedabad-380014 E-mail- : <a href="mailto:armbahmedabad@indianbank.co.in">armbahmedabad@indianbank.co.in</a> , <a href="mailto:br.samahmedabad@gmail.com">br.samahmedabad@gmail.com</a>
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee,	(i) Rs. 4,04,53,707 (Rupees Four Crores Four Lakhs Fifty Three Thousand Seven Hundred Seven Only) as on 23.06.2022 (ii) Rs. 4,04,53,707 (Rupees Four Crores Four Lakhs Fifty Three Thousand Seven Hundred Seven Only) as on 23.06.2022 Mortgage deed executed by mortgagor The detail of security: All that piece and parcel of the immovable





	<p>if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the guarantor(s)</p>	<p>flat situated at B/404, Bhadralok, Old Padra Road, Vadodara Gujarat 390020 admeasuring Built up area 2230.00 Sq. Ft. <b>in the name Mr. Gurusharan Singh Sethi</b> The value of security: Market Value-Rs 85,20,000/-, Realizable Value: Rs. 76,68,000/-, Distress Sale Value: 59,64,000/- as per valuation report dated 17/03/2022 submitted by Mr. Shalin K. Shah (iii) Rs. 4,04,53,707 (Rupees Four Crore Four Lakhs Fifty Three Thousand Seven Hundred Seven Only) as on 23.06.2022 under the guarantee agreement (ADV-42) executed by Guarantors (iv) 1) <b>Mr. Gurusharan Singh Sethi</b> Flat No.B-404, 4<sup>th</sup> Floor, Tower-B, Bhadralok, Old Padra Road, Village Moje K Akota, Vadodara-390020 2) <b>Mr. Harjas Gurusharan Singh Sethi</b> Flat No.B-404, 4<sup>th</sup> Floor, Tower-B, Bhadralok, Old Padra Road, Village Moje K Akota, Vadodara-390020</p>
5.	<p>Details of claim, if it is made against corporate debtor as guarantor: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given) (iv) Name and address of the principal borrower</p>	NIL
6.	<p>Details of claim, if it is made in respect of financial debt covered under clauses (h) and (i) of sub-section (8) of section 5 of the Code, extended by the creditor: (i) Amount of claim (ii) Name and address of the beneficiary</p>	NIL
7.	<p>Details of how and when debt incurred</p>	<p>Hitkari Packaging Pvt Ltd availed the financial assistance being Cash Credit of Rs 4 Cr and violated the terms of sanction and also made the account irregular, as a consequence the account has become a Non-performing asset and has been classified as</p>





NPA on 29/01/2017 as per guidelines of RBI

Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NIL
9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	A/C NO - 6396638630 A/C NAME - INDIAN BANK ARM BRANCH AHMEDABAD BANK - INDIAN BANK, SAM BRANCH, AHMEDABAD IFSC - IDIB0002775



मुख्य प्रबंधक / Chief Manager  
दबावग्रस्त आरित प्रबंधन शाखा, अहमदाबाद  
Stressed Asset Management Br., Ahmedabad

(Signature of financial creditor or person authorised to act on its behalf)  
[Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name in BHOOPENDRA SINGH

CHIEF MANAGER

Indian Bank (Erstwhile Allahabad Bank),  
Stressed Asset Management (SAM) Branch,  
2<sup>nd</sup> Floor, Deshna Chamber, B/H Kadva Patidar Vadi, Usmanpura, Ahmedabad-380014  
**Corporate Office-254-260, Awai Shanmugam Salai Pudupet, Gopalapuram, Chennai-600014**

\*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

### DECLARATION

I, Bhoopendra Singh, currently working as Chief Manager at Indian Bank, Stressed Asset Management (SAM) Branch, 2<sup>nd</sup> Floor, Deshna Shopping-Complex, Usmanpura Cross Road, Opposite Municipality Water Tank, Ashram Road, Ahmedabad-380006 do hereby declare and state as follows: -

1. Hitkari Packaging Pvt. Ltd, the corporate debtor was, at the insolvency commencement date, being the 31<sup>st</sup> day of May 2022, actually indebted to me for a sum of Rs. 4,04,53,707 (Rupees Four Crores Four Lakhs Fifty Three Thousand Seven Hundred Seven Only) as on 23.06.2022.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:  
1 Sanction letter dated 01/02/2016  
2 Account Statement.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:  
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.





- 6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
- 7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 24/06/2022  
Place: Ahmedabad



*[Signature]*  
मुख्य प्रबंधक / Chief Manager  
दबावग्रस्त आरित प्रबंधन शाखा, अहमदाबाद  
Stressed Asset Management Br., Ahmedabad  
(Signature of the claimant)

**VERIFICATION**

I, Bhoopendra Singh the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

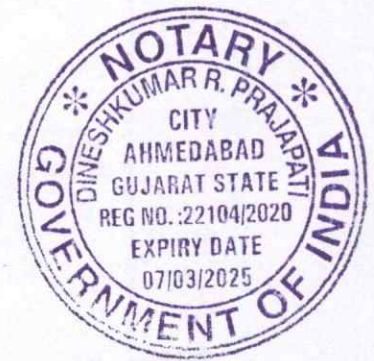


*[Signature]*  
मुख्य प्रबंधक / Chief Manager  
दबावग्रस्त आरित प्रबंधन शाखा, अहमदाबाद  
Stressed Asset Management Br., Ahmedabad  
(Signature of claimant)

Verified at Ahmedabad on this 24<sup>th</sup> day of June 2022

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]

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**SIGNED BEFORE ME**

*[Signature]*  
**DINESH R. PRAJAPATI**  
NOTARY  
GOVT. OF INDIA

**24 JUN 2022**

इलाहाबाद बैंक  
विश्वास की परम्परा



ALLAHABAD BANK  
A tradition of trust

BRANCH: RAJMAHAL ROAD BARODA  
DATE: 01/02/2016

Ref. No.BRD/ADV/2015-16/HPPL/

M/s Hitkari Packaging Pvt. Ltd. (HPPL)  
Plot No. 339 - 340, GIDC Estate Waghodia,  
District: Vadodara.

Dear Sirs,

**SANCTION LETTER**  
**Review cum Renewal of credit facilities**

This has reference to your letter on the Captioned subject. In this connection we are pleased to advise that our competent authority has approved/ renewed credit limits after review on the term and conditions appended:

01	Name & Address of the borrower	M/s Hitkari Packaging Pvt. Ltd.(HPPL) Plot No. 339 - 340, GIDC Estate Waghodia, District Vadodara.				
02	Nature of present proposal	<ol style="list-style-type: none"> <li>To consider review of the account.</li> <li>To consider review cum renewal of Cash Credit limit at existing level of Rs 295.00 lacs.</li> <li>To consider review cum renewal of Letter of Credit at existing level of Rs 105.00 lacs.</li> <li>To continue interchangeability between Non Fund and Funded facility.</li> </ol>				
03	Purpose of present sanction	To meet the working capital fund requirements of the Company.				
04	Nature of funded facility and amount of sanction (Rs. In Laacs.)	Nature of funded facility	Existing Sanctioned limit	Limit now Sanctioned	Margin	Rate of Interest
		Cash Credit	295.00	295.00	25% on stocks and Book debtors up to 120 days.	BR+3% p.a. w.m.r
05	Nature of Non-fund facility and amount of sanction (Rs. In Laacs.)	Nature of Facility	Existing Sanctioned Limit	Limit now Reviewed/ Sanctioned	Margin	Commission / Exchange
		LC (ILC/FLC) 90 days usance	105.00	105.00	10% Cash	Normal charges
06	Period of sanction and due date for next review	WC: One year Due date of next review: 30/01/2017				
07	Terms of Repayment	On Demand.				
08	Processing Charge /Documentation/ Mortgage/ and other charges to be realized	Rs. 163200/-				
09	Security	<b>Primary:</b> <b>Working Capital:</b> Exclusive first charge on all current assets of the company, both present and future.				



	<b>Collateral:</b> 1) Eq Mortgage of Factory Land & Building situated at GIDC Estate (Plot 339 & 340) Waghodia in Distt. Vadodara. 2) Eq Mortgage of residential bungalow at B/404, Bhadrlok, Old Padra Road, Vadodara. 3) Hypo of Existing P & M of the Factory situated at GIDC Estate (Plot 339 & 340) Waghodia in Dist. Vadodara.
1. Other Terms and condition	1. The company will improve the current ratio to 1.25 during the current year will maintain the above 1.25. 2. All Other Terms and condition shall be as per existing Sanctions.

Meanwhile please return to us the duplicate copy of this sanction letter duly signed by authorized signatory of the company in token of acceptance of the terms and conditions stipulated herein along with the copy of resolution vide which the board accepted the sanctioned terms and conditions.

Yours Faithfully,

  
 Chief Manager.



Account Number: 20208879698 Customer No: 10201292795  
 Account Name: HITKARI PACKAGING PVT.LTD.  
 Customer Name: M/s. HITKARI PACKAGING PVT LTD  
 Address Line 1: 339-340 GIDC ESTATE  
 Address Line 2: WAGHODIA  
 Address Line 3: VADODARA Vadodara M Corp  
 Address Line 4: Vadodara Post Code: 391760

Acct Type 3701 Int Cat 1103  
 Product Desc OCC TRADE FINANCE-MCLR 1 YEAR

Current Balance:	1.00000-	( Including Uncleared funds )
Uncleared Funds:	.00000	
Accrued Dr Interest	36744203.00000	MLE : 0.000
Accrued Cr Interest	.00000	MOX : 0.000
Accrued Penalty Interest	3709504.00000	
Accr Commitment Interest	.00000	
Prev Period Int Adjustments	.00000	
Fees/Charges	.00000	
Period/Event based fees	.00000	

Net Closure Amount 40453708.00000- ( Rounded )





NPA Management Policy 2022-23 - Version 1.0

	CM or Below (other than SAM Br)	at FGMO					
New at page 123	New Provision		<p><b>Funding towards creation of Corpus fund</b> after initiation of CIRP/ Liquidation under IBC for meeting CIRP / Liquidation expenses after approval by CoC/ Stakeholders/ lenders <b>which shall form part of CIRP cost/ Liquidation Cost</b></p> <table border="1"> <tr> <td>SAM Large Branches / LCB</td> <td>Branch Head</td> </tr> <tr> <td>SAM Small Branches / other branches</td> <td>FGM</td> </tr> </table>	SAM Large Branches / LCB	Branch Head	SAM Small Branches / other branches	FGM
SAM Large Branches / LCB	Branch Head						
SAM Small Branches / other branches	FGM						
New at page 123			<p>Funding towards creation of Corpus fund after initiation of CIRP/ Liquidation under IBC for meeting various expenses by the lenders / Stakeholders after approval in JLM <b>which shall NOT form part of CIRP cost/ Liquidation Cost</b> - Committee of GM(R), GM(CMC),GM(Corporate Credit), subject to the decision of lenders. The Committee shall maintain minimum quorum of 2 and DGM(R) to act as convener. Presence of GM(R) shall be mandatory.</p>				
6.2. at page 118	Zonal Manager may nominate Officers of Scale IV and above, as Designated Officer (DO), who will sign/file the IBC application	<p><b>Authority to sign/file applications/affidavit related to IBC / NCLT:</b>                      For SAM Large Branches / LCB / Branches headed by DGM / AGM – Branch Head &amp; in his absence AGM/CM.                      For SAM Small Branches / other Branches – FGM/ZM, as applicable, to nominate Officers not less than Scale IV officer.</p>					
6.2. at page 118	<p>Official to represent before CoC –</p> <p>1. Branch Headed by GM/DGM/AGM- Branch Manager not below rank of AGM or an executive /SMr from concerned FGMO/ ZO to be decided by FGM.</p> <p>Branch Headed by Chief Manager or below- Branch Manager or an executive from FGMO/ZO concerned to be decided by FGM</p>	<p><b>Officials to represent CoC meetings –</b>                      For SAM Large Branches / Branches headed by DGM / AGM – Branch Head &amp; in his absence AGM/CM.                      For SAM Small Branches / other Branches – BM or an executive / senior manager from ZO/FGMO to be decided by FGM</p>					
6.2. at page 120	New Provision	<p>Claim before the Resolution Professional / Liquidator shall be filed / signed by Branch Head only in the prescribed Forms and in his absence ABM/CM.</p>					
Page 126	New Provision	<p><b>Extension of Bank Guarantee in NPA accounts –</b>                      Where request of extension of Bank guarantee has been made in relation to NPA accounts, decision may be taken for extension of such BGs based on the following conditions, irrespective of Sanctioning Authority of the account/limit-</p> <p>1. The request has been received from the Borrower &amp;</p>					

